# GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 576 (TO BE ANSWERED ON 16.09.2020)

#### RETIREMENT OF EMPLOYEES

## 576. SHRI L.S. TEJASVI SURYA:

#### Will the **PRIME MINISTER** be pleased to state:

- (a) whether there is a proposal to retire employees of Central and State Government after completing a maximum service period of 30 years;
- (b) if so, whether the Government will mandate the same for all employees of the Central Government in different States;
- (c) if so, whether the Government will also mandate the same for all employees of different State Governments; and
- (d) the objective behind placing a ceiling limit of 30 years of service for Government employees?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): There is no proposal to change the age of superannuation of Central Government employees.

The State Government employees are governed by the rules/regulations framed by their respective State Governments.

(b) to (d): Does not arise in view of (a) above.

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